

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.10-IA/1018(AHM)2024 in IA/856(AHM)2024
in
CP(IB) 53 of 2017

Proceedings under Section 7 IBC

IN THE MATTER OF:

ICICI Bank Ltd
V/s
ABG Shipyard Ltd

.....Applicant

.....Respondent

Order delivered on: 11/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Jaimin Dave, Adv. a.w Ms. Hirva Dave, Adv.
For the Respondent : Mr. Jay Kansara, Adv. for R-1
Mr. Monaal Davawala, Adv. for R-2

ORDER

IA/1018(AHM)2024 in IA/856(AHM)2024

Head the Ld. Counsel for applicant. Ld. Counsel for respondent no.1 & 2 appeared and waive notice. Since connected matter is coming up for hearing on 22.07.2024, hence, this matter stands adjourned to 22.07.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)